

BENGAL.--MOFUSSIL TREASURY WARRANTS.

ACT No. XXV. OF 1854.

[Received assent of G. G. on the 4th November, 1854.]

*Recites that the issue of warrants for payment of money out of treasuries is unnecessary. Repeals s. 12, B. R. 2, 1793; s. 12 B. R. 5, 1795; s. 11. B. R. 25, 1803; and part of s. 18, B. R. 8, 1805. But written order of the Collector necessary.*

An Act for discontinuing the practice of issuing Warrants for the payment of money from the Treasuries of the Collectors.

Whereas the issue of Warrants for the payment of money from the Treasuries of the Collectors is unnecessary, It is enacted as follows :

Preamble.

Section XII. Regulation II. of 1793, Section XII. Regulation V. of 1795, Section XI. Regulation XXV. of 1803, and so much of Section XVIII. Regulation VIII. of 1805 of the Bengal Code as extends Section XI. Regulation XXV. of 1803 to the Provinces and Territories specified in Section III. of that

Section 12 Regulation II. of 1793, Section 12 Regulation V. of 1795, Section XI. Regulation XXV. of 1803, and part of Section 18 Regulation VIII. of 1805 of the Bengal Code, repealed.

Regulation, are hereby repealed. Provided, however, that no money shall be paid away from any such Treasury, except under the written order of the Collector or other officer in charge of the Treasury.

Proviso.